

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 103
CP No. (IB)- 02/7/JPR/2023
Under Section 7 of IBC, 2016

In the matter of:

Union Bank of India

.... Financial Creditor

Versus

M/s Accil Corporation Pvt. Ltd.

...Corporate Debtor

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. ASHISH VERMA, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Financial Creditor : None appeared
For the Corporate Debtor : Vartika Mehra, Adv.
Ajay Kumar, Adv.
Stuti Vatsa, Adv.

ORDER

Heard Ms. Vartika Mehra, Adv. appearing on behalf of Mr. Sandeep Pathak, Adv. for the Respondent. It is submitted by learned counsels for the parties that Hon'ble High Court of Rajasthan has stayed the proceedings of this Adjudicating Authority and the next date of hearing before Hon'ble High Court of Rajasthan is 16.08.2024. List the matter on 20.08.2024.



(Ashish Verma)
Technical Member



(Deep Chandra Joshi)
Judicial Member

May 07, 2024